

7. Handmade Paper.

8. Manufacture of cane-gur and khandsari.

9. Palm-gur making and other palm-products industry.

10. Processing, packaging, and marketing of cereals, pulses species, condiments, masalas etc.

11. Manufacture and use of manure and methane gas from cowdung and other waste products (such as flesh of dead animals, night soil etc.).

12. Lime stone, lime shell and other Lime products industry.

13. Manufacture of Shellac.

14. Collection of forest plants and fruits for medicinal purposes.

15. Fruit and vegetable processing, preservation and canning including pickles.

16. Bamboo and cane work.

17. Blacksmithy.

18. Carpentry.

19. Fibre other than coir.

20. Manufacture of Household utensils in aluminium.

21. Manufacture of Katha.

22. Manufacture of Gum resins.

23. Manufacture of Lokvastra cloth.

24. Poly Vastra 'Poly Vastra' which means any cloth woven or handloom in India from yarn handspun in India from a mixture of man-made fibre with either cotton, silk or wool or with any two or all of them or from a mixture of man-made fibre yarn handspun in India with either cotton, silk or woollen yarn handspun in India or with any two or all of such yarns.

25. Processing of maize and ragi.

Licences for setting up of Vanaspati and Soyabean Plants

6573. SHRI PRATAP BHANU SHARMA: Will the Minister of CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that more than 25 applications for granting

licences for setting up Vanaspati and Soyabean Solvent extraction plants in Madhya Pradesh are under consideration of Central Government for the last twelve months;

(b) if so, the progress till today; and

(c) reasons for delay in granting the licences?

THE DEPUTY MINISTER IN THE MINISTRY OF CIVIL SUPPLIES (SHRI BRAJA MOHAN MOHANTY):

(a) to (c) 20 applications for setting up of Vanaspati plants and 6 for Soyabean plants in Madhya Pradesh were received. As regards Soyabean plants, in 5 cases letter of Intent have already been issued by the Government. As regards vanaspati plants, the matter was awaiting the formulation of a new policy for the licencing of vanaspati units, and the applications are presently under consideration of the Government.

दिल्ली विदास प्राधिकरण द्वारा गिराए गए बाँध मठ

6574. श्री राजनाथ साँकर शास्त्री : क्या निर्माण और आवास मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली में कुल कितने बाँध मठ हैं और वे कहाँ-कहाँ हैं;

(ख) उनमें से कितने मठ केन्द्र सरकार के नियंत्रण व हेतुधीन हैं और उनमें से कितने स्थानीय सामाजिक संगठनों द्वारा चलाए जाते हैं।

(ग) क्या दिल्ली विकास प्राधिकरण के हाल में कुछ बाँध मठों को गिराया है; और

(घ) यदि हाँ, तो उसके क्या कारण हैं;

संसदीय कार्य तथा निर्माण और आवास मंत्री (श्री भीष्म नारायण सिंह): (क) नई दिल्ली नगर पालिका ने बताया है कि उनके

क्षेत्र में ऐसा कोई मठ नहीं है ; दिल्ली नगर निगम ने बताया है कि लक्ष्मी नगर, हाहदरा क्षेत्र में दो बौद्ध मठ हैं एक "एल" ब्लॉक में और दूसरा "जे" तथा "के" ब्लॉक में ।

(ख) उपर्युक्त दोनों मठों का संचालन स्थानीय सामाजिक संगठनों द्वारा किया जा रहा है ।

(ग) जी, नहीं ।

(घ) प्रश्न ही नहीं उठता ।

Land acquired by DDA under Rehabilitation and Resettlement Scheme

6575. SHRI JAGDISH TYTLER:
SHRI RAM AWADH:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that huge amounts of unclaimed money are lying with the Revenue Department of the Delhi Administration being unpaid compensations for land acquired by the Delhi Development Authority under the Rehabilitation and Resettlement Scheme; and

(b) if so, the action proposed by Government in this regard?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Yes, Sir. The amount of unclaimed money in the revenue deposit as on 28th February, 1981 was Rs. 1,35,46,690.57. The Land was acquired by Delhi Administration.

(b) The unclaimed amount is to be disbursed to the claimants in accordance with the procedure laid down in the Land Acquisition Act, 1894. The Delhi Administration had issued press notification informing the claimants to receive the money. The Administration is disbursing the amount to the claimants who establish their claims.

Growth rate of Sugar Industry

6576. SHRI SHIV KUMAR SINGH THAKUR: Will the Minister of AGRICULTURE be pleased to state the overall growth rate of Sugar industry during the year 1980 as compared to 1979 with special reference to sugar mills in Madhya Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): The installed annual sugar production capacity of the country as a whole has increased from 59.09 lakh tonnes in the sugar year 1978-79 to 59.91 lakh tonnes in 1979-80 and the number of installed sugar mills rose from 303 to 307. As against this, the number of sugar mills remained Six in Madhya Pradesh with installed capacity of 0.43 lakh tonnes of annual sugar production during the sugar years 1978-79 and 1979-80. In November, 1980 (Sugar Year 1980-81) one new sugar factory has been established in the Cooperatives Sector in Madhya Pradesh raising the number of sugar mills to Seven and the installed annual sugar production capacity to 0.52 lakh tonnes. (Sugar year is being reckoned from October to September each year.

Noise Pollution

6577. SHRI BHIKHU RAM JAIN: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether any survey had been conducted about the noise levels in different cities in the country;

(b) whether it is not possible to control noise in the absence of a law against noise pollution;

(c) whether the sound level meter and other equipments for assessing the quantum of noise are not produced in the country; and

(d) if so, details of steps proposed to give adequate attention to the